

Office of the Principal District and Sessions Judge, Garhwa

Misc Order No. 50 /2020

Dated The 26th Day of March,2020

In the light of letter no.61/R.G. dated 25.03.2020 of the Hon'ble High Court of Jharkhand, Ranchi and in suppression of all previous Office Orders of the undersigned, the Court work in the District Court, Garhwa, shall remain suspended for three weeks with immediate effect, subject to following:

1. Entry of Officers and staff into the Civil Court premises shall remain suspended subject to specific and express permission of the undersigned.
2. All the Officers and staff shall remain at the station headquarter and shall under no circumstances leave the headquarter.
3. All the Officers and staff are to keep their mobile phones in active state for receiving communications from the undersigned.
4. All the Officers will continue to remand the accused of their respective courts as earlier.
5. All the Officers shall by way of General Order put up the day to day cases after three weeks.
6. All the Officers are directed not to entertain any routine matter and only urgent matters may be taken up with the previous permission of undersigned.
7. The order sheet regarding pending of cases in respective courts shall be signed by the court concerned.
8. The Jail Superintendent, Garhwa is directed to ensure the production of custody warrant for extension of further time from jail to residential Office of the concerned Court.
9. Whenever any matter is found to be extreme urgency by the undersigned, the Judge-in-Charge Shall:-
 - (a) Make proper arrangements for video conferencing and intimate the concerned Advocate about the date and time of listing by SMS and email provided by the concerned Advocate.
 - (b) Advocate and parties are notified that hearing of only extremely urgent matters shall be taken up through Video-Conferencing.
 - (c) In case of matter of extreme urgency, Advocates may contact the following for the purpose of listing-

Sl.NO	NAME	DESIGNATION	E-MAIL NO. garhwacivilcourt @ gmail.com & MOBILE
1.	Shri Abhishek Srivastava	Judge-in-Charge	8840225697
2.	Shri Jyoti Prakash Srivastava	Head Clerk	9431364459
3.	Shri Alok Kumar	Court Manager	9123419453
4.	Smt. Ragini Kumari	System Assistant	9060850304

Official Email:-garhwacivilcourt @ gmail.com

Note: It is pertinent to mention here that prior to suspension of court work, the record which

were fixed in all courts for hearing on following dates are deferred as under :-

S.NO	Record Fixed On	Deferred On
1.	26.03.2020 & 28.03.2020	15.04.2020
2.	30.03.2020 & 31.03.2020	16.04.2020
3.	01.04.2020 & 03.04.2020	17.04.2020
4.	04.04.2020 & 07.04.2020	18.04.2020
5.	09.04.2020 & 13.04.2020	20.04.2020

All the pending Bail petitions/ Anticipatory bail petition/ Criminal Misc.(filed u/s 437/438 & 439 crpc including petitions filed u/s 451 & 457 Crpc) are deferred for hearing on 15.04.2020 unless extreme urgency is found by the undersigned.

Aforesaid directions are for strict compliance in letter and spirit.

Sd/-

(Yogeshwar Mani)

Principal District and Session Judge,

Garhwa.

26.03.2020

Memo No. 875 Dated 26.03.2020

copy of order forwarded to the Deputy Commissioner, Garhwa / Superintendent of Police, Garhwa /District and Addl. Sessions Judge-I to VI, Garhwa/ CJM, Garhwa/ Secretary, DLSA, Garhwa /ACJM, Garhwa / Sri R. Srivastava, JM 1st Class, Garhwa / Sri A. Srivastava, JM 1st Class, Garhwa/ Sri R.K. L. Gupta, JM 1st Class, Garhwa/ SDJM, Garhwa / Munsif-cum- P.M., J.J.B., Garhwa / Sri Vishal Majhee, JM 1st Class, Garhwa/ Sri H. Waris, JM 1st Class, Garhwa / Jail Superintendent, Garhwa / Public Prosecutor, Garhwa / President/ Secretary, District Bar Association, Garhwa/ Judge-in-Charge, Civil Court, Garhwa for information and needful.



Judge-in-Charge

Civil Court, Garhwa